

.....: 11/96

23.09.96

Hon'ble Mr. K.D. Saha, Member ()

.....

Adjourned to 2.10.1996 for admission.

(K.D. Saha)
Member (A)

M.L. Paswan

1/c (Member,)

2

FO. 4.96

..... 1/c

3/09.10.96

Counsel for the applicant : Shri M.Hoda.

Counsel for the applicant prays for adjournment. Prayer granted.

2. List this case on 29.11.1996 for admission.

(D.Purkayastha)
Member (J)

(K.D.Saha)
Member (A)

4. / 29.11.96.

Shri M.S. Hoda, the counsel for the applicant.

On the request made by the learned counsel for the applicant, the case is adjourned to 10.1.97 for admission.

/C/S/

(K.D. Saha)

Member ()

(V.N.Mehta)

Vice-chairman

..... 1/c
V.N. Mehta
Vice-chairman

6

18.2.97

List on 23.4.97 for admission.

CM

(V.N.Mehrotra)
Vice-Chairman

7/23.04.97

List on 09.07.1997 for admission.

SKJ

(V.N.Mehrotra)
Vice-Chairman

8
9.7.97

List on 28.8.97 for hearing on
admission.

CM

(V.N.Mehrotra)
Vice-Chairman

~~9/09.07.97~~

~~List on 23.08.1.97 for hearing on admission.~~

SKJ

(V.N.Mehrotra)
Vice-Chairman

9/28.8.97

List on 29.10.97 for hearing on admission.

SKS

(V.N.Mehrotra)
Vice-Chairman

OA- 114/96

10

29.10.97

CM

List on 2.1.98 for admission.

VN
(V.N. Mehrotra)
Vice-Chairman

11

9.1.98

CM

List on 18.3.98 for admission.

VN
(V.N. Mehrotra)
Vice-Chairman

12/18.03.98 List on 25.05.1998 for admission.

SKJ

per e-mail
(L.R.K. Prasad)
Member (A)

13./ 25.5.98.

List it on 19.8.98 for hearing on admission.

/CBS/

VN
(V.N. Mehrotra)
Vice-chairman

14/19.8.1998

On the request made by the learned counsel
for the applicant, the case is adjourned to 13.11.1998
for admission.

MES.

per e-mail
(L.R.K. Prasad)
Member (A)

VN
(V.N. Mehrotra)
Vice-Chairman

15/13.11.1998

At the request made on behalf of the learned
counsel for the applicant, list it for admission on
22.1.1999.

MPS.

LJ
(Lakshman Jha)
Member (J)

LRP
(L. R. K. Prasad)
Member (A)

16/22.01.99 Shri A.N.Jha, counsel for the applicant.

Heard the learned counsel on admission.
Issue show cause notice to the respondents ~~xxxxxx~~
as to why this O.A. be not admitted for hearing.
Respondents shall file their reply within four weeks
~~xxxxxx~~ Rejoinder, if any, maybe filed within
two weeks thereafter. Requisites to be filed within
a week.

*Notices issued
on 1-2-99*
AM

SKJ

RJ
(Lakshman Jha)
Member (J)

LRP
(L. R. K. Prasad)
Member (A)

17/16.4.1999

Shri A.C.Nirankar, counsel for the applicant.

W/s not filed so far. Four weeks further
time is allowed to file the same. Rejoinder, if
any, may be filed within two weeks thereafter. List it
for admission on 1.7.1999.

MPS.

LJ
(Lakshman Jha)
Member (J)

LRP
(L. R. K. Prasad)
Member (A)

OA - 114/96

18. / 1.7.99.

W/S not filed so far. On the request made by Sr. Standing Counsel, four weeks further time is allowed for filing W/S. The matter be listed on 4.8.99 for admission.


(L.R.K. PRASAD)
MEMBER (A)


(S. NARAYAN)
VICE-CHAIRMAN

19/4.8.1999

Shri A.C. Nirankar, counsel for the applicant.
Shri Gautam Bose, counsel for the respondents.

W/s not filed so far. The learned counsel for the respondents prays for and is allowed four weeks further time to file the same. List it for admission on 6.9.1999.


MRS.

(Lakshman Jha)
Member (J)


(L. R. K. Prasad)
Member (A)

20/6.9.99 Sh. A.C.Nirankar, counsel for the applicant.
None for the respondents.

W/S filed on
6.9.99
N. TOPIC
14.9.99

On the prayer made by the counsel for the applicant let this case be adjourned to 29.9.99. In the meanwhile he is permitted to file rejoinder to WS ~~which was~~ stated by the counsel for the applicant, which he has already received.

AKJ (L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

21/29.9.1999 List it for hearing on 3.11.1999.

MES.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

22/3.11.1999 List it for hearing on 29.12.1999.

MES.

(Lakshman Jha)
Member (J)

(L.R.K.Prasad)
Member (A)

23/29.12.99 None for the applicant.

Sh. V.Jha, Jr. to Sh. Bose, counsel for respondents.

List it for hearing on 4.2.2000.

AKJ

(L.JHA)
MEMBER (J)

(L.R.K.PRASAD)
MEMBER (A)

24/04.02.2000 Shri A.C.Nirankar, counsel for the applicant.
On request, put-up after eight weeks hence
on 03.04.2000 for hearing.

SKJ

(L.Hmingliana)/M(A)

Say
(S.Narayan)/V.C.

25/03.04.2000 Shri A.C.Nirankar, counsel for the applicant
On request, put-up after six weeks hence on
16.05.2000 for hearing.

SKJ

(L.R.K.Prasad)/M(A)

Say
(S.Narayan)/V.C.

26/16.5.2000 As D.B. of Court No.I is not available,
list it for hearing on 19.7.2000.

SKS

(L.Hmingliana)/M(A)

(Lakshman Jha)/M(J)

27/19.7.2000 Shri A.C.Nirankar, counsel for the applicant.
Shri G.Bose, counsel for the respondents.

Pleadings are complete. The learned counsel
for the respondents states that this O.A. has been
filed after 9 years; and, therefore, is badly hit
by limitation. In view of the aforesaid submission
of the learned counsel of both the parties, the
O.A. is admitted, subject to limitation. The learned
counsel for the applicant states that he has already
filed rejoinder, which is not on the record. The office
is directed to place the rejoinder on the record. The

O.A. is of the year 1996. List it for hearing on
10.8.2000.

(L.Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

MES.

10/07/2000
7.2000

28/10.8.2000 Shri Vikash Jha, for Shri G. Bose, Rly. counsel.

On request, list it for hearing

on 11.9.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

29/11.9.2000

Shri A.N.Jha, proxy counsel for the applicant.
Shri G. Bose, counsel for the respondents.

With mutual consent, list it
for hearing on 24.10.2000.

MES.

(L. Hmingliana)
Member (A)

(Lakshman Jha)
Member (J)

30/24.10.2000 : None appears on behalf of the applicant.

Let it be listed on 30.11.2000 for hearing.

skj

(L.R.K. Prasad)/M(A)

(S.Narayan)/V.C.

31./ 30.11.2000.

On the request made on behalf of the
applicant's counsel, list it on 10.1.2001 for
admiss hearing.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

32./ 10.1.2001.

For want of time, hearing is adjourned to
14.3.2001.

/CBS/

(L.R.K. PRASAD)/M(A)

(S. NARAYAN)/V.C.

33./ 14.3.2001.

None for the applicant. Shri G. Bose, the counsel for the respondents is present. List it on 16.4.2001 for hearing.

skj
/CBS/

(L. JHA)/M(J)

prasad
(L.R.K. PRASAD)/M(A)

34/16.04.2001 :

None for the applicant.

Shri G. Bose, counsel for the respondents. Pleadings are complete. Put-up again on 23.04.2001 for hearing. In case nobody turns-up on behalf of the applicant on the next date, it would be dismissed for default.

skj

prasad
(L.R.K. PRASAD)/M(A)

S.N.
(S. Narayan)/V.C.

35/24.4.2001

None for the applicant.

Shri G. Bose, counsel for the respondents.

In view of the order dated 16.4.2001, the O.A. is dismissed for default.

MES.

l.hmungliana
(L. Hmungliana)/M(A)

skj
(L. Jha)/M(J)